## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 189/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.02.2018</u>

Name of the Company:

Mazda Agencies through POA

(Mr. Nimish Desai)

V/s.

Hemant Plastics & Chemicals Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

DESIGNATION REPRESENTATION S.NO. NAME (CAPITAL LETTERS) SIGNA I UKE

1. JAIMIN R. DAVE ADV. RESPONDENT J.R. DANS

## **ORDER**

None present for Operational Creditor/Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

No representation for operational creditor.

Learned Counsel appearing for the Corporate Debtor represented that settlement talks are going on.

List the matter on 20.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of February, 2018.

MEMBER JUDICIAL